

Shri K.T.S. Tulsi — Plight of Indians holding H1B Visa -- not present. Shri Maharaja Sanajaoba Leishemba -- Demand to properly implement the Manipur Merger Agreement, 1949.

### **Demand to properly implement the Manipur Merger Agreement 1949**

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, although Manipur is a tiny State but it was once a sovereign nation having a long history and civilisation of more than 5,000 years. But Manipur became a part of India in 1949 under an Agreement called the "Manipur Merger Agreement, 1949". However, for the last many decades, the previous Governments never tried to honour or address this Agreement. It really hurts the sentiments and pride of the Manipuri people. Particularly the last para of Article (VIII) of this Agreement is very relevant for Manipuri people to uplift their socio-economic, cultural and political status. It reads, "The Government of India shall also undertake to make suitable provisions for the employment of Manipuris in various branches of public services, and in every way encourage the Manipuris to join them. It also undertakes to preserve various laws, customs and conventions prevailing in the State of Manipur, pertaining to the social, economic and religious life of the people." But, till today, no suitable provisions or safeguard are made or saved in this regard.

(MR. CHAIRMAN *in the Chair.*)

So, I urge upon the Union Government to make suitable provisions and take up necessary steps to uplift socio-economic cultural and political status of Manipuris in the days to come.

MR. CHAIRMAN: The hon. Member, Shri Niranjan Bishi (Odisha), associated himself with the matter raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba.

Now, Shrimati Priyanka Chaturvedi; Concern over Vulgar Language Used by Social Media Content Creators

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Thank you, Sir.

MR. CHAIRMAN: Now, Question Hour.

SHRIMATI PRIYANKA CHATURVEDI: Okay, Sir.

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